

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 23.01.2013**

CP No. 19/2012 (OA No. 485/2009)

Mr. D.C. Gupta, counsel for petitioner.

Mr. V.K. Pareek, counsel for respondent nos. 1 to 3.

Mr. Ashish Kumar, counsel for respondent no. 4.

Heard learned counsel appearing for the respective parties.

Learned counsel appearing for the respondents submits that the order dated 22<sup>nd</sup> November, 2011 passed by this Tribunal in OA No. 485/2009 has been complied with as the case of the applicant has been considered and he has been empanelled for promotion on the post of Master Gazetted (Hindi) in the pay scale PB-3, Rs. 15600-39100 with Grade Pay Rs. 5400 and shall be transferred from Rashtriya Military School, Dholpur to Rashtriya Military School, Belgaum vide order dated 28<sup>th</sup> September, 2012. This order has been modified to the extent that the applicant shall be transferred from Rashtriya Military School, Dholpur to Rashtriya Military School, Bangalore vide order dated 25<sup>th</sup> October, 2012.

The order dated 28<sup>th</sup> September, 2012, order dated 25<sup>th</sup> October, 2012 and also order dated 18<sup>th</sup> October, 2012 submitted by the respondents is taken on record of the Contempt Petition.

In view of the aforesaid compliance orders, nothing remains in the Contempt Petition as substantial compliance has been made by the respondents.

So far as the compliance regarding to extend all consequential benefits to the applicant as has been granted to the similarly situated persons, the same shall be considered by the respondents and, if any, adverse order against the interest of the applicant is passed by the respondents, the applicant is at liberty to challenge the same.

With these observations, the present Contempt Petition stands disposed of. The notices issued earlier to the respondents are discharged.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)